

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 316
275/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer, Ward 9(1), New Delhi

.....APPLICANT/PETITIONER

Vs

ROC, Delhi &Ors. (M/S Flyfinity Tour & Travel (P) Ltd.).....**RESPONDENT**

SECTION

U/s -252 Companies Act 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,
Mr. Rishabh Nangia, JSCs, Adv Nikhil Jain

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Appellant. In compliance with the order dated 08.01.2024 and 04.03.2024, the Appellant has filed the proof and affidavit of service. No one appeared on behalf of the Respondent Nos. 2 to 4 nor any reply has been filed. Therefore, the Respondent Nos. 2 to 4 are set ex parte. Two weeks time granted to enable the Appellant to file Assessment Order and Demand Notice.

List the matter on **15.07.2024**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)